

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.796/PUN/2018
निर्धारण वर्ष / Assessment Year : 2014-15

Shri Murji Raghavji Ravriya,
Prop. M/s. M.R. Enterprises,
D-1104, Plot No. 09, Sector-01,
Tulsi Prerna, Khanda Colony,
New Panvel – 410206

PAN : ABWPP5827B

.....अपीलार्थी / Appellant

बनाम / V/s.

Dy. Commissioner of Income Tax,
Panvel Circle, Panvel

.....प्रत्यर्थी / Respondent

Assessee by : Shri Hitesh Shah
Revenue by : Shri M.G. Jasnani

सुनवाई की तारीख / Date of Hearing : 24-06-2022
घोषणा की तारीख / Date of Pronouncement : 06-07-2022

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 28-02-2018 passed by the Commissioner of Income Tax (Appeals)-2, Thane [‘CIT(A)'] for assessment year 2014-15.

2. Shri Hitesh Shah, the ld. AR submits that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme.

3. Shri M.G. Jasnani, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 06th July, 2022.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 06th July, 2022.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Thane
4. The Pr. CIT-2, Thane
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune